

The 5th November 1959

No.LJL.73/58.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 3rd November 1959)

**ASSAM ACT No.XXVIII OF 1959**

THE ASSAM EVACUEE PROPERTY (AMENDMENT) ACT, 1959

(As passed by the Assembly)

[Published in the *Assam Gazette*, dated the 11th November 1959]

**An**

**Act**

**to amend the Assam Evacuee Property Act, 1951**

**Preamble.**—Whereas it is expedient to amend the Assam Evacuee Property Act, 1951 (Assam Act XI of 1951), hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Tenth Year of the Republic of India as follows:—

**1. Short title, extent and commencement.**—(1) This Act may be called the Assam Evacuee Property (Amendment) Act, 1959.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

**2. Amendment of Section 2 of Assam Act XI of 1951.**—In Section 2 of the principal Act, add the following new clause after clause (f), namely and the subsequent clauses shall be re-numbered accordingly:—

“(g) ‘Minority Commission’ means and shall be deemed always to have meant a Commission as may be constituted by the State Government under the Indo-Pakistan Agreement of the 8th April 1950, by notification in the Official Gazette.”

**3. Amendment of Section 6 of Assam Act XI of 1951.**—In sub-section (3) of Section 6 of the principal Act, the following shall be deleted, namely:—

“constituted under Notification No.RHM.65/50/14, dated the 4th June 1950”.

B. C. BARUA,  
Secy. to the Govt, of Assam, Law Deptt.